

**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR
BEFORE
HON'BLE SHRI JUSTICE MILIND RAMESH PHADKE
ON THE 26TH OF JULY, 2024
WRIT PETITION No.20375 of 2024**

SANTOSH SINGH DHAKAD

Vs.

STATE OF M.P. & OTHERS

APPEARANCE

***(SHRI D. P. SINGH – ADVOCATE FOR THE PETITIONER)
(SHRI M.S. JADON – GOVERNMENT ADVOCATE FOR STATE)***

ORDER

The present petition has been filed under Article 226 of the Constitution of India seeking the following reliefs:-

- "i) That, the respondents be commanded to take cognizance over communicated dated 18.05.2017 (Annexure — P/1) and consider the cases of the petitioners afresh at Par with others and communicate the same, in the interest of justice.*
- ii) That, the respondents be commanded to consider the factum of discrimination by the screening committee who has considered the case in 2019 but the cases of the petitioners have not been considered which is violating the Article 14 and 16 of the Constitution of India, therefore, the*

respondents be commanded to consider the cases of the petitioners, in the interest of justice.

iii) That, the respondents be further commanded keeping in view of the facts that in 2019 the case of one Smt. Geeta Rathi has been considered and the case of the petitioners is on far better footing than the said Smt. Geeta Rathi, therefore, the petitioners deserves for consideration for absorption, and communicate the out-come, in the interest of justice. Cost of the petition be awarded or any other order or direction deemed fit in the circumstances of the case be issued in the favour of the petitioner."

2. A limited prayer has been made by counsel for the petitioner that if Respondent No.2/Commissioner Directorate Public Instructions, Gautam Nagar, Bhopal is directed to decide the case of the petitioner in the light of recommendation made by the Respondent No.3/Collector, Morena vide its letter dated 18.05.2017 (Annexure P/1) in a time bound manner, his grievance would be redressed.

3. *Per contra*, Shri M.S. Jadon – Government Advocate for the State has no objection if such directions are issued.

4. Looking to the limited prayer made by the counsel for the petitioner, the petition is disposed of with a direction to Respondent No.2/Commissioner Directorate Public Instructions, Gautam Nagar, Bhopal to consider the case of the petitioner in the light of recommendation made by the Respondent No.3/Collector, Morena dated 18.05.2024 as expeditiously as possible preferably within a period

of **four weeks** from the date of receipt of the certified copy of this order in accordance with law.

5. With the aforesaid directions, the present petition is **disposed off**.
6. It is made clear that this Court has not expressed any opinion on the merits of the case.
7. E-copy/certified copy as per Rules.

(MILIND RAMESH PHADKE)
JUDGE

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